

booked and notices issued to the unauthorised builders under the provisions of sections 343 and 344 of the Delhi Municipal Corporation Act, 1957 to stop/demolish the unauthorised construction.

Acquired Land in South Delhi

5667. SHRI NIREN GHOSH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether some or all of 200 plots of land in South Delhi meant to be given to villagers from whom land was acquired in the years 1959, 1961 and 1966 have been allotted to persons who got clearance on the basis of forged papers;

(b) whether Land and Building Department of Delhi Administration has referred the case to the anticorruption branch of Delhi Administration;

(c) if so, the amount involved in this deal; and

(d) the outcome of investigation if any, conducted by the anti-Corruption Branch?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir. The Delhi Administration has reported that about 128 forged letters purported to have been issued by them to the DDA have come to notice.

(b) Yes, Sir.

(c) It is not possible to ascertain the nature and quantum of consideration received for making forged recommendations/letters.

(d) The Delhi Administration has reported that one of their employees has been arrested and the case is under investigation.

Extension of Operational Research Project, Noorsarai Nalanda, Bihar

5668. SHRI VIJAY KUMAR YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Operational Research Project, Noorsarai, District Nalanda, Bihar has its operation limited to only two Gram Panchayats, Namely, Charnipar and Doeya;

(b) whether Government are aware that due to the limited operational area, the cultivators of the whole of Nalanda District are not getting benefit of that project;

(c) if so, whether Government propose to extend the area of project to the whole of Nalanda District; and

(d) if so, when and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. The Operational Research Project for stepping up production of seed potato is being implemented by the Central Potato Research Institute through its Research Station at Patna in two gram panchayats, namely, Chanipar and Doeya, covering 8 villages in Nalanda district.

(b) Since the Project is a Pilot Project where techniques for raising seed potato are being demonstrated and popularised amongst farmers, it could only cover a limited number of villages physically. The benefits of the Project are, however, available to the whole of Nalanda district as the farmers of the District are being made aware of the technology for raising seed potato crop. The demonstrations organised on the farmers fields, exhibitions, kisan melas and popular literature published from time to time help in dissemination of the new information resulting in benefits to the farming community in Nalanda district.

(c) The Council cannot layout demonstrations on techniques of raising seed potato in the field of each farmer of the District.

(d) The Council only takes up pilot projects to demonstrate the feasibility and acceptability of the new technology generated from its various Institutes; thereafter, it is the State Department of Agriculture which should disseminate the technology demonstrated to other parts of the District/State.

पिछड़े वर्गों के लिए मजान हेतु पृथक भूमि

5669. श्री हेमलाल शर्मा ० परमार:

कृषि विभाग और आवास मंत्रालय के कर्मचारियों की कृपा करेंगे कि :

(क) क्या 20-वर्षीय कार्यक्रम के अन्तर्गत कृषि श्रमिकों और पिछड़ी जातियों के लोगों को रिहायशी प्रयोजनार्थ भूमि दी गई है और क्या उन्हें ऋण भी दिये गये हैं ;

(ख) क्या यह सच है कि कृषि श्रमिकों और पिछड़ी जातियों के लोगों को पृथक भूमि दी जा रही है; और

(ग) यदि हाँ, तो उसके क्या कारण हैं ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भोष्म नारायण सिंह) :

(क) राज्य सरकारों एक योजना का कार्यान्वयन संबंधी योजनाओं के न्यूनतम आवश्यकता कार्यक्रम के अंग के रूप में कर रही है जिसके अन्तर्गत ग्रामीण भूमिहीन श्रमिकों के परिवारों को विकसित आवास स्थलों का आवंटन किया जाता है और मकान बनाने के लिए सहायता भी दी जाती है।

(ख) और (ग) राज्य सरकारों को सलाह दी गई थी कि वे वहाँ इन परिवारों को आवास स्थल इस प्रकार से दें, वहाँ कोई अलग-अलग न हो और वे परिवार समीपस्थ

गावों के अन्य परिवारों से घुल मिल जाएँ। आगे यह भी सुझाव दिया गया है कि आवंटन कार्टी की पद्धति से किया जाए ताकि अलग-अलग को दूर किया जा सके।

Employment Guarantee scheme in Rural Areas

5670. SHRI HARINATH MISRA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether it is a fact that the Central Government is presently spending nearly Rs. 1,000 crores on food-for-work programmes and food subsidy;

(b) whether Government are aware that the scheme is full of leakages and largely benefits people in urban areas;

(c) if so, whether Government propose to introduce an employment guarantee scheme on the lines of Maharashtra Government's scheme throughout the country, if not, why not; and

(d) whether Government propose to introduce the employment guarantee scheme at least in areas where rural unemployment is of a very high order?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) to (d) The current year's provision for food for work programme/national rural employment programme is Rs. 340 crores. The Department of Food has reported that difference between the economic cost of the grain to the Food Corporation of India and its issue price for Public Distribution and the carrying cost on Central buffer is reimbursed to the Food Corporation of India in the form of food subsidy. For this, a budgetary provision of Rs. 650 crores was made in the revised estimates for the year 1980-81 and the entire amount has been paid to Food Corporation of India on provisional basis.